

**PETITION RE. UNAUTHORISED
OPERATION BY THE LARGE
HOUSES IN THE SEAFOOD
INDUSTRY**

SHRI SURENDRA MOHANTY
(Orissa): Sir, I beg to present a petition signed by Shri R. K. Mitra, President Seafood Exporters' Association of Orissa, regarding unauthorised operation by the large Houses in the seafood industry earmarked for small and medium processors/exporters and matters connected therewith.

MR DEPUTY CHAIRMAN: Special Mentions. Shri Advani.

SHRI SHIVA CHANDRA JHA (Bihar): Point of order. (*Interruptions*)

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): Sir, I am on a point of order. Sir, I draw your attention and the attention of the Leader of the House to the way in which Question hour is being treated. It amounts to a discussion between the Ministers, the Chairman and the Reporters. This should not be the practice because we in the Opposition and the Treasury benches are vitally interested to get information and participate in the discussion. But the practice that "it will not go on record" or the Presiding Officer always standing is not a proper thing. I draw your attention to it because that creates an impression of irrelevance for parliament in the minds of the people.

श्री शिव चन्द्र झा : महोदय, मेरा
प्वाइंट ऑफ़ ऑर्डर है।

मैंने प्रिविलेज नोटिस दिया है, उस
पर आपने क्या निर्णय किया है ? मेरे
पास मैटीरियल है और वित्त मंत्री के खिलाफ
मैंने प्रिविलेज नोटिस दिया है।

श्री उपसभापति : वह विचाराधीन
है और इत्तिला दे दी जायेगी।

**RE DELEGATION OF CERTAIN
WORDS FROM THE PROCEEDINGS
OF THE HOUSE**

SHRI PILOO MODY (Gujarat): Mr. Deputy Chairman, in the records as presented the day before yesterday several words have been deleted; the word 'hooting', the word 'barking', and the word 'braying'. I have with me a publication of your own Sabha in which none of these words have been considered as unparliamentary. And yet they have been deleted from the record. To Bay the least, this is arbitrary. Therefore, I would request that they should be reinserted. That is one. Number two: Mr. Salve's favourite expression 'buffoonery' is incidentally included in this book. . .

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): But it should be there.

SHRI PILOO MOPY:... and « he likes, he can move a motion which I will support, that it should be removed. For that I have no objection. But it is there now. And this great knowledgeable Member, who is constantly waving books and reports here, is merely waving them without really studying them. Therefore, my plain request is that this arbitrary removal of words should be done only after reference has been made to this book.

SHRI N.K.P. SALVE (Maharash-tra): So far as the list is concerned, it is not exhaustive. All the unparliamentary words do not find a place there. There are a large number of unparliamentary words, but they are not there. So far as the favourite word attributed to me is concerned, I had already expressed my regret and expressed the hope that the honourable Member will not act one.